

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND

FIRST APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS,
ROOM NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 28/JS&LA(GSY)/NC/RTI/2016

IN THE MATTER OF:

Shri Chandra Prakash Dixit
Advocate,
Dixit Bhawan, Kaserukheda,
Meerut.

- Appellant

Versus

Central Public Information Officer (NC)
Ministry of Law & Justice
Department of Legal Affairs
R.No.433(A),Shastri Bhawan, New Delhi – 110001

- Respondent

ORDER

Date: 9.08.2016

Being dissatisfied with the decision of CPIO dated 13.07.2016 on the appellant's application dated 22.6.2016, the present appeal has been filed by the appellant, received in this office on 25.07.2016.

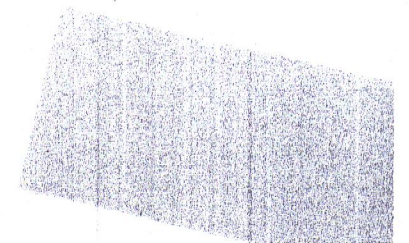
2. Notices were issued to the respective parties and in response thereof the Section Officer Notary Cell as proxy to CPIO as well as the appellant is present in person.

3. It has been stated by the appellant that the reply furnished to him by the CPIO in view of his application dated 22.06.2016 is not in its true letter and spirit as was sought by him, whereas on behalf of CPIO, Section Officer Notary Cell has stated that the reply has already been furnished basing upon the record available in the section.

4. Heard both the parties and perused the record carefully.

5. The reply as furnished by the CPIO with regard to query-1 of the application dated 22.6.2016 does not appear to be inconsonance as requested by the appellant. This alone makes the appeal on merits to be allowed. The Appeal is allowed accordingly.

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6. CPIO is directed to provide the required information as sought by the appellant vide his application dated 22.6.2016 in its true letter and spirit and also as per record available in the office within 15 days from the date of Order, free of cost.

7. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.


(G.S. Yadav)

Joint Secretary & Legal Adviser And
First Appellate Authority

1. Shri Chandra Prakash Dixit, Advocate, Dixit Bhawan, Kaserukheda, Meerut.

✓ 2. DLA/CA & CPIO (NC), Department of Legal Affairs, M/o Law & Justice, R.No.433-A, Shastri Bhawan, New Delhi - 110001 (along with copy of 1st Appeal).